THE MIZORAM SALARIES AND ALLOWANCES OF MINISTER
(AMENDMENT) BILL, 2024

A BILL

further to amend the Mizoram Salaries and Allowances of Minister Act, 1999.

Be it enacted by the Mizoram Legislative Assembly in the Seventy-fifth year of the Republic of India as follows ;-

1. Short title and Commencement.-

(1) This Act may be called the Mizoram Salaries and Allowances of Minister (Amendment) Act, 2024.

(2) It shall come into force from the date of publication in the Official Gazette.

2. Amendment of section 13.-

In the Mizoram Salaries and Allowances of Minister Act, 1999, for section 13, the following section shall be substituted namely :-

" 13 Household staff - “The Chief Minister shall be entitled to four number of Grade IV staff of his choice as household staff throughout his term of office and two number of Grade IV staff of their choice to Minister and Minister of State respectively throughout their term of office, the appointment shall be co-terminous without annual increment”.

STATEMENT OF OBJECTS & REASONS

The salaries and other allowances of the Speaker/ Deputy Speaker, Ministers etc. needs to be revised as more than 3 (three) years and 6 (six) months has lapsed since the last revision i.e. 2020.

( VANLALHLANA )
Minister,
Parliamentary Affairs Department.
Financial Memorandum

As a result of the recommendation of General Purposes Committee meetings held on 8th January, 2024 and 14th February, 2024, the estimated fund requirement for the personal establishments of Ministers will be as shown below:-

1) Annual expenditure to be incurred (per year) = ₹ 90,72,000/-

2) Annual expenditure to be incurred (per term) = ₹ 4,53,60,000/-

1) Overall decrease (per year) = ₹ 91,78,272/-

2) Overall decrease (per term) = ₹ 4,58,91,360/-

(VANLALHLANA)
Minister
Parliamentary Affairs Department